

with the demand for wage revision (the negotiations for which are continuing) to any agitation or demonstrations or work-to-rule or strike or any other action which may impair industrial peace and normal work etc., till the settlement of the pay revision. No victimisation would be done to the employees, who had participated in the agitation/strike (on this issue) and the absence from duty of the employees in connection with this agitation/strike would be regularised by granting them the leave due;

- (iv) The quantum of the third interim relief paid to the Commission's employees in accordance with item (i) above, shall be taken into account while finalising the revision of pay and allowances etc.

**Charter of Demands submitted by Employees of I. D. P. L. Rishikesh**

1154. SHRI S. M. BANERJEE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether the charter of demands submitted by the Union in I. D. P. L. Rishikesh, has been considered; and

(b) if so, what decisions have been taken by Government thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) and (b). The charter of demands submitted by the Antibiotics Project (Rishikesh) Karamchari Sangh, Virbhandra to the management of IDPL is under negotiations between the Sangh and the Management.

**Scheme to Convert Uneconomic Railway lines into Profitable one**

1155. SHRI BISHWANATH JHUNJHUNWALA: Will the Minister of RAILWAYS be pleased to state:

(a) whether Central Government had written to the State Governments to share a part of the losses suffered by Railways on uneconomic lines;

(b) if so, the reaction of the respective State Governments under whose jurisdiction these Railway lines fall; and

(c) whether the concerned State Governments will be consulted before these lines are wound up?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):

(a) No State Governments has so far been requested to share a part of the losses in the working of uneconomic railway lines.

(b) Does not arise.

(c) Yes.

**Supply of Natural and Residual Fuel to Gujarat at a higher price by I.O.C. and O. & N.G.C.**

1156. SHRI VEKARIA: SHRI ARVIND M. PATEL:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether I. O. C. and O. & N. G. C. are supplying natural and residual fuel to Gujarat at a higher price;

(b) whether Gujarat Government have represented against this; and

(c) if so, the reaction of Central Government in the matter?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH):** (a) No, Sir.

(b) and (c). The Oil and Natural Gas Commission is supplying natural gas in Gujarat to the Gujarat Electricity Board, the Gujarat State Fertilizer Company Limited and other consumers. The prices payable in respect of the first two consumers have been fixed on the basis of an agreement between this Ministry and the Gujarat Government. Natural gas supplies to the other consumers in Gujarat are governed by mutually negotiated prices.

Residual Fuel Oil (RFO) produced in Koyali Refinery is being supplied by the IOC to two power houses in Gujarat. These are:

- (i) Ahmedabad Electricity Company Ltd; and
- (ii) Dhuvaran Thermal Power Station of Gujarat Electricity Board (GEB).

Supplies to the former are being made on the basis of a commercial agreement entered into between the Indian Oil Corporation and the Ahmedabad Electricity Company. In respect of the latter, supplies are being made under two arrangements, viz.:

- (i) On an *ad hoc* basis; and
- (ii) By diverting the RFO supplies meant for Trombay to Dhuvaran.

In respect of the former supplies the disagreement on price between the IOC and GEB is being referred by the two parties for arbitration. For the latter supplies, the price has been mutually determined by the concerned parties.

**Cases of Theft or Damage to Goods in Transit during last three years**

1157. **SHRI VEKARIA:** Will the Minister of RAILWAYS be pleased to state:

(a) the total number of cases claiming damages in respect of theft or damage done to goods in transit in Railways during the last three years, year-wise and zone-wise;

(b) the number of cases decided; and

(c) the number of cases pending with each zone?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):** (a) to (c). A statement furnishing the information is laid on the Table of the House. [*Placed in Library. See No. LT-4295/73.*]

**Demand by Federation of Gujarat Mills and Industries for removal of shortage of coal in Gujarat**

1158. **SHRI VEKARIA:**  
**SHRI ARVIND M. PATEL:**

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Federation of Gujarat Mills and Industries had urged him to solve the problem of shortage of coke in Gujarat by providing sufficient Railway wagons for transportation of coke; and

(b) if so, the action taken by the Railway authority in the matter?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI):** (a) Yes, Sir.

(b) 551 wagons were allotted for loading of hard coke to Gujarat in December, 1972 and 792 wagons were allotted in January, 1973. During the period when there was a strike